

(11)

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 549/97

New Delhi this the 12th day of May 1998

Hon'ble Shri S.R. Adige, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Shri Hans Raj Sharma,
S/o Shri Darya Ditta Ram,
R/o B-71, Ram Enclave,
P.O. Chander Nagar,
Ghaziabad (U.P.)- 201 011

.....Applicant
(By Advocate: Shri Surinder Singh)

Versus

1. The Chief Secretary,
Govt. of N.C.T. of Delhi,
5, Sham Nath Marg,
Delhi- 110 054.
2. The Principal Secretary,
Medical & Public Health Department,
Govt. of N.C.T. of Delhi,
5, Shamnath Marg,
Delhi- 110 054.
3. The Medical Superintendent,
Guru Teg Bahadur Hospital,
Delhi- 110 095

.....Respondents
(By Advocate: Shri Surat Singh)

ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant seeks payment of arrears with retrospective effect, consequent to his promotion as Nursing Sister, Asstt. Nursing Supdtt. and Deputy Nursing Supdtt. together with revision of pension and arrears as well as 18% interest on delayed payment.

2. We have heard Shri Surinder Singh, counsel for the applicant and Shri Surat Singh, counsel for the respondents.

A

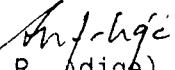
3. Admittedly, applicant's representations dated 14.8.96 (Annexure A-3) and 18.11.96 (Annexure A-5) still remain undisposed of by the respondents. This O.A. is disposed of with a direction to the respondents to dispose of aforesaid two representations by a detailed, speaking and reasoned order in accordance with law under intimation to the applicant within three months from the date of receipt of a copy of this order. If any grievance still survives it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

4. The O.A. stands disposed of accordingly.

No costs.


(Dr. A. Vedavalli)

Member (J)


(S.R. Adige)
Vice-Chairman (A)

cc.